

power. For the immediate requirement, the Government of Kerala had sought the help of the Central Government to allocate more power from the Southern Grid, especially, from the Ramagundam Super Thermal Power Station. Kerala was not drawing its due share from Ramagundam, Kalpakkam and Neyveli due to various reasons in the past, but now it has become inevitable that the State gets its due share and at least 25 per cent of the unallocated share of power generated by Ramagundam station.

I request the Central Government to allocate an additional quantum of power to Kerala from Ramagndam with immediate effect.

**(ii) Need to Include all the Flood Affected Blocks of Balasore District of Orissa in Employment Assurance Scheme**

DR KARTIKESHWAR PATRA (Balasore) : Sir, the blocks severely affected by floods in Balasore district of Orissa have not been included in Employment Assurance Scheme sanctioned by the Central Government, though the State Government of Orissa have submitted proposals in this regard.

I would, therefore, request the Central Government to consider the matter promptly and redress the grievances of the people by including the affected blocks of Balasore district in the Employment Assurance Scheme.

**(iii) Need to Take Steps for Optimum Utilisation of Mineral Ores Reserves in Nawada District of Bihar for its around Development**

[*Translation*]

SHRI PREM CHAND RAM (Nawada) : Nawada district of Bihar is a backward area. Despite rich reserves of natural minerals there, these have not been exploited properly, so as to remove the backwardness of this area. In view of large quantity of forest raw material available there, it can be utilized in setting up of match box and paper factories. Nawada district can be also developed by exploitation of material obtained from ore mines.

Therefore, my submission to the Central Government is that for the developmental of Nawada district of Bihar, a match-box factory and other factories for utilising the material obtained from ore reserves should be set up. Development of this area will be possible only if these factories are set up there. Moreover, this will help the unemployed youth to get employment opportunities.

[*English*]

MR. DEPUTY-SPEAKER : We shall take up stand-by list.

**(iv) Need to Augment Crushing Capacity of Sugar Mills particularly in Meerut (U.P.) to Mitigate hardships being faced by Sugarcane Growers**

[*Translation*]

SHRI AMAR PAL SINGH (Meerut) : Mr. Deputy Speaker, Sir, the financial condition of the sugarcane growing farmers in the country is miserable. The sugarcane is to be purchased by the mills at the rate of Rs. 74 per quintal, whereas the farmers are getting Rs. 30 per quintal at crushers.

The sugar mill in my constituency has increased its crushing capacity from 60 thousand quintal to 90 thousand quintal per day but the Ministry of Industry has not granted the approval of crushing at the increased capacity. Had the sugar mill been granted permission to utilize its increased capacity, 40 lakh quintal of sugarcane could have been crushed more. It could have also alleviated the economic sufferings of the farmers. I had raised this issue in the House earlier also but no action has been taken on it till date. About 10 thousand farmers, who have been suffering from it, resorted to a peaceful hunger strike on 26th February, 1996 at Meerut Collectorate and sent a memorandum to the hon. President through the District Collector.

Therefore, I urge upon the hon. Prime Minister to interence in this matter immediately and factories may be set up to alleviate the economic sufferings of the farmers.

17.53 hrs.

STATUTORY RESOLUTION RE : DISAPPROVAL OF  
INDUSTRIAL DISPUTES (AMENDMENT)  
ORDINANCE, 1996  
AND  
INDUSTRIAL DISPUTES (AMENDMENT) BILL

[*English*]

MR. DEPUTY-SPEAKER : We shall take up item Nos. 26 and 27.

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Deputy Speaker, Sir, the hon. President promulgated an ordinance on 5th January. I rise to oppose this ordinance.

Mr. Deputy Speaker, Sir, the Government has made it a regular practice to promulgate ordinances. The hon. Members have several times expressed their concern over this trend and warned that though the Government is inefficient, it should refrain from bringing such ordinances unabashedly and get its axe grind. This ordinance is also an example of this type of attempt. I would not like to go into the details of the ordinance since the Rajya Sabha has already passed some amendments. The efforts are being made to introduce a Bill here again inspite of the fact that the Rajya Sabha has already passed it with some amendment and earlier an Ordinance was issued in this regard. I do not want to go into the details why attempts are being made to pass this Bill in this House in haste. On 11th October similar motion was moved and a Bill was passed. Had the proper thought was given before introducing this Bill such situation would not has arisen.

I had raised several points in regard to Industrial Disputes Bill. At that time also there was dispute among the workers, some were in the favour and some were against it. The Government should consider these points seriously. The Government should put forth its views regarding the companies, undertakings and other institutions. Later on, it was said that the names of these institutions have been changed. The names of Air India and Oil India Company have been changed and have become corporations. Similarly, names of other industrial financial corporation have been changed. Earlier, they were under the purview of the Act but now they have become corporations. The

Government was aware of it even in the month of November. Even then, why was it not pondered over seriously, that's why I have to disapprove this resolution. It is alright that there are some urgent steps required to be taken by the Government but it has introduced this ordinance twice, which shows the inefficiency of the Government. It is a welcome step that the Industrial Financial Corporation was converted into Industrial Financial Corporation (India) Limited, Indian Airlines and Air India into corporations and International Airports Authority into Airports Authority of India. The situation has not changed since then. I would like the Government to come out with an explanatory statement indicating the circumstances and reasons which prompted it to bring this ordinance. The hon. Minister should clarify this point first so that other members who are yet to speak can throw more light on this Bill.

Sir, I would only like to submit that there should be no misuse of the powers vested with the hon. President under Article-123 of the Constitution. With these words I would like to urge upon the hon. Minister to make his stand clear in this regard. I once again urge upon the House to extend its support to my Resolution regarding disapproval of this ordinance.

[English]

MR. DEPUTY-SPEAKER : Motion moved :

"That this House disapproves of the Industrial Disputes (Amendment) Ordinance, 1996 (No. 1 of 1996) promulgated by the President on 5 January, 1996."

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : I beg to move:

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by Rajya Sabha, be taken into consideration."

MR. DEPUTY-SPEAKER : You can explain something about the Bill.

18.00 hrs.

SHRI G. VENKAT SWAMY : That is why, I want to move these three Bills and you will fix up the time for their discussion afterwards. If you want, I will reply to the debate. Otherwise also I am ready for it.....(Interruptions)

[Translation]

DR. LAXMINARAYAN PANDEYA : My point is that why this Bill was not brought on 11th October when the situation was not different than that 5th January.

[English]

MR. DEPUTY-SPEAKER : Item Nos. 26 and 27 both shall have to be taken up together. The time allotted is two hours. Then after completing this, we can take this subsequently. You can just tell the importance of the Bill.

SHRI G. VENKAT SWAMY : Sir, hon. Members of the House are aware that the Industrial Disputes Act, 1947 provides *inter-alia* for the machinery and procedures for the investigation and settlement of industrial disputes. The Central Government was the appropriate Government under the Industrial Disputes Act in relation to any industrial disputes concerning the Indian Airlines and Air India Corporation.

MR. DEPUTY-SPEAKER : Mr. Venkat Swamy, you can continue your speech next day. Now we shall sit for another two or three minutes.

SHRI G. VENKAT SWAMY : I have two other Bills also.

MR. DEPUTY-SPEAKER : It is true. Other Bills will be taken up the next day. The time allotted is two hours. There are other Members who want to participate in the debate. So now we shall take up item No. 19.

18.02 hrs.

## ELECTION TO COMMITTEE

### Species Board

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : On behalf of my colleague, Shri P. Chidambaram, I beg to move the following :

"That in pursuance of Section 3(3) (b) of the Spices Board Act, 1986, read with rules 4(1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 3(3) (b) of the Spices Board Act, 1986, read with rules 4(1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

[English]

MR. DEPUTY-SPEAKER : Mr. G. Venkat Swamy, the next day you can continue your speech.

SHRI G. VENKAT SWAMY : I want to move these two Bills.

MR. DEPUTY-SPEAKER : No, No. First item Nos. 26 and 27 shall have to be taken for consideration and these shall have to be disposed of because time allotted is two hours. Then the next item will come. Item No. 28 will be taken up afterwards. I think, Mr. Venkat Swamy, now it is clear to you.

SHRI G. VENKAT SWAMY : Yes.

MR. DEPUTY-SPEAKER : The House stands adjourned to meet tomorrow, the 28th February, 1996 at 11.00 A.M.

18.03 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, February, 28, 1996/Phalguna 9, 1917 (Saka)*